

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1228/2023

SAMVIDHAN BACHAO TRUST

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(With IA No.226893/2023-EXEMPTION FROM FILING O.T. and IA No.226891/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 10-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Meenakshi Arora, Sr. Adv.
Mr. T.N. Singh, AOR
Mr. Raj Kumar, Adv.
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Dr. Sham Chand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The jurisdiction of this Court under Article 32 of the Constitution has been invoked, *inter alia*, for ensuring that while the exercise of revising the electoral rolls is carried out in accordance with the Representation of People

Act 1950, adequate steps are taken in regard to electors who have shifted or have died or where there are duplicate entries.

- 2 Ms Meenakshi Arora, senior counsel appearing on behalf of the petitioner submits, relying on the communication of the Chief Electoral Officer, Uttar Pradesh (Annexure P-5) that no steps have been taken for verification of duplicate entries.
- 3 Before this Court decides to proceed in the matter, it would be appropriate if we direct that a copy of the Petition be served on Mr Amit Sharma, Standing Counsel for the Election Commission of India.
- 4 List the Petition on 28 November 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar